

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:981
ANSWERED ON:11.12.2013
POLITICAL PARTIES REGISTERED WITH ECI
Hussain Shri Syed Shahnawaz

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of political parties registered with Election Commission of India at present along with their names and the dates of their registration;
- (b) the political parties amongst the above which have not taken part in any election during each of the last three years and the current year;
- (c) whether the Government has taken/ proposes to take any steps to cancel the registration of such political parties and if so, the details thereof;
- (d) whether such political parties have provided information regarding their source of income and have submitted their tax returns; and
- (e) if so, the details thereof during the above period?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) The Election Commission of India has intimated that there are 1583 political parties registered with it as on 04.11.2013. Out of these parties, 06 parties are recognized National Parties and 46 are recognized State Parties and the remaining parties are unrecognised registered parties. The Election Commission notifications dated 18-01-2013, 09-04-2013, 15-10-2013 and 04-11.2013 contain the names of these parties. The details of all the political parties are available on the website of the Election Commission of India, i.e., http://eci.nic.in/eci_main/electionsymbols_noticies.aspx. Further, the Election Commission of India has intimated that the registration of political parties under section 29A of the Representation of the People Act, 1951 was done 1989 onwards when section 29A was inserted in the Representation of the People Act, 1951 and the exact day of registration of each of the parties is not readily available.
- (b) The Election Commission has intimated that it has not collected information about the parties which have not contested election during the last three years and current year.
- (c) The registration of political parties by the Election Commission is governed under section 29A of the Representation of the People Act, 1951, but there is no provision in this Act to deregister political parties.
- (d) and (e) The information is being collected and will be laid on the Table of the House.